

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO. 86(ND)/201  
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN  
Hon'ble Member (J)

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE COMPANY: Subhas Chand Manocha & Ors.  
Vs

M/s.Columbus Premier Shoes Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 1956 and 241/242 of  
the Companies Act 2013.


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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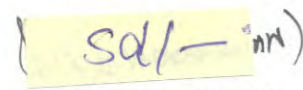
1.	Mr. A.S.Chandhok, Sr. Adv.	Ms. Manmeet Arora, Adv.	} Resp. NO.1.	
	Mr. Tarang Gupta, Adv.			
	Ms. Sireeta Kakad.			

ORDER

Both the Learned Counsel are present. It is stated that the applicant is seeking directions from this Tribunal based on the orders passed on 16.11.2016 for which the Petitioner / non-applicant seeks time to file counter / reply. Let the counter / reply be filed on or before 23.02.2017 with a copy in advance served on the applicant. Rejoinder, if any, be filed by 27.02.2017.

Let the application be posted on 28.02.2017 for consideration.

  
(S.K.MOHAPATRA)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)